

Indian Evidence (Amendment) Act, 2002

4 of 2003

[31 December 2002]

CONTENTS

1. Short Title
2. Amendment Of Section 146
3. Amendment Of Section 155

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An Act further to amend the Indian Evidence Act, 1872.

1. Short Title :-

This Act may be called the Indian Evidence (Amendment) Act, 2002.

2. Amendment Of Section 146 :-

In section 146 of the Indian Evidence Act, 1872 (hereinafter referred to as the principal Act), after Clause (3), the following proviso shall be inserted, namely :-

"Provided that in a prosecution for rape or attempt to commit rape, it shall not be permissible to put questions in the cross-examination of the prosecutrix as to her general immoral character."

3. Amendment Of Section 155 :-

In section 155 of the principal Act, clause (4) shall be omitted.